

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 06th day of October, 2010

REVIEW APPLICATION NO. 07/2010
IN
ORIGINAL APPLICATION NO. 136/2010
With
MISC APPLICATION NO. 201/2010

CORAM

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER

Gaj Raj Singh Meena son of shri Mangi Lal, aged 56 years, resident of Hindaun City and presently working as Senior Telecom Operating Assistant (Phone) {Sr. TOA (P)} Hindaun City, District Karauli.

.....Applicant

(By Advocate: Mr. C.B. Sharma)

VERSUS

1. Bharat Sanchar Nigam Limited through its Chairman and Managing Director, Corporate Office Statement's House, Barakhambha Road, New Delhi.
2. Chief General Manager, Telecom (BSNL), Rajasthan Circle, Sardar Patel Marg, Jaipur.
3. Telecom District Manager (BSNL), Sawai Madhopur.

.....Respondents

(By Advocate: Mr. Neeraj Batra)

ORDER (ORAL)

This Review Application has been filed by the respondents for reviewing the order dated 16.03.2010 whereby while disposing of the case, this Tribunal had directed respondent no. 2 to decide the appeal of the applicant within a period of three months from the date of passing of the order.

2. In the Review Application, the respondents have stated that as per schedule under BSNL Conduct Discipline and Appeal Rules, 2006,

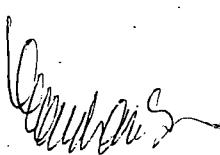
the Appellate Authority in the instant case is General Manager (Operation), Office of CGMT, Jaipur. As such, the appeal has to be decided by the General Manager (Operation), Office of CGMT, Jaipur instead of Chief General Manager, Telecom (BSNL), Rajasthan Circle, Jaipur [Respondent no. 2].

3. In view of what has been stated in the Review Application, the present Review Application is allowed. The directions given by this Tribunal in OA that the appeal shall be decided by Respondent no. 2 shall be substituted to the effect that the appeal shall be decided by the General Manager (Operation), Office of CGMT, Jaipur within a period of three months from today.

4. With these observations, the Review Application is disposed of with no order as to costs.

5. In view of the order passed in the Review Application, no order is required to be passed in MA No. 201/2010, which shall stands disposed of accordingly.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

AHQ